

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 7082/2021

(Arising out of impugned final judgment and order dated 22-08-2019 in CRLA No. 2100/2012 passed by the High Court of Judicature at Allahabad)

BELANI ALIAS BODRI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.92258/2021-CONDONATION OF DELAY IN FILING and IA No.92259/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.92260/2021-EXEMPTION FROM FILING O.T.)

Date : 04-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Amol Chitravanshi, Adv.  
Mr. Aditya Agarwal, Adv.  
Mr. Kirti Sinha, Adv.  
Mr. Trishla Malik, Adv.  
Mr. Mridula Ray AOR  
  
Ms. Mridula Ray Bharadwaj, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Issue notice in the Special Leave Petition and application for interim relief/bail returnable in three weeks.

(SONIA BHASIN)  
COURT MASTER (SH)

(RAM SUBHAG SINGH)  
BRANCH OFFICER